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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. No. 1552/94

New Delhi dated the 31th May, 1995

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Dr. S. K. Khosla,  
r/o KD/44-A, DDA (MIS) Flats,  
Ashok Vihar Phase-I,  
Delhi-52

... Applicant

(By Advocate Shri C.B. Pillai )

Vs.

Union of India, through

1. The Secretary to the Govt. of India,  
Department of Animal Husbandry and Dairying,  
Ministry of Agriculture, Krishi Bhawan,  
New Delhi-1
2. The Secretary to the Govt. of India,  
Ministry of Personnel, Public Grievances,  
and Pensions (Department of Personnel &  
Training), North Block, New Delhi-1

... Respondents

(By Advocate Shri J. Banerjee, proxy counsel  
for Shri Madhav Panikar )

ORDER (ORAL)

1 Hon'ble Smt. Lakshmi Swaminathan, Member (J) 2

Learned counsel for the respondents has submitted letter dated 30-5-1995 together with the statement on behalf of the respondents. It is seen from this statement that the reliefs prayed for in the O.A. have been granted. These have been shown to the learned counsel for the applicant, who also agrees that this OA has now become infructuous. The letter alongwith enclosure is taken on record.

2. In view of the above circumstances, this O.A. is dismissed as having become infructuous. No costs.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)  
Member (J)

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